

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
08-02-2024 AT 10:30 AM**

**IA (CA) 26, 27, 28, 29, 30, 31, 32, 33, 34 & 35/2024 in  
CP No. 19/59/HDB/2023  
u/s. 59 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. Mohammed Khaja Muneeruddin

**...Petitioner**

**VS**

M/s. Hira Multi Construction Ventures  
Private Limited and 5 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No. 19/59/HDB/2023**

Learned Counsel Mr. V Venkat Rami Reddy, for petitioner and Learned PCS Mr. Vinay Babu Gade, for Respondent Nos 1,2,3 and 4 present physically. None for Respondent No.5 (ROC). As on date pleadings stands forfeited. For hearing, matter adjourned to 28.03.2024.

**IA (CA) 26/2024**

This is an application is to condone the delay of 5 days in filing the application to set aside or recall the order dated 31.07.2024. Delay condoned. **Accordingly, this application is allowed and disposed of.**

**IA (CA) 27/2024**

Learned PCS Mr. Vinay Babu Gade, for applicant. Learned Counsel Mr. V Venkat Rami Reddy, for respondent present and stated that he would take notice for the first respondent. Learned PCS Mr. Vinay Babu Gade, for applicant stated that the other respondents are proforma respondents and no notice is required. For counter of Respondent No.1, matter adjourned to 28.03.2024.

**IA (CA) 28/2024**

This is an application is to condone the delay of 5 days in filing the application to set aside or recall the order dated 31.07.2024. Delay condoned. **Accordingly, this application is allowed and disposed of.**

**IA (CA) 29/2024**

Learned PCS Mr. Vinay Babu Gade, for applicant. Learned Counsel Mr. V Venkat Rami Reddy, for respondent present and stated that he would take notice for the first respondent. Learned PCS Mr. Vinay Babu Gade, for applicant stated that the other respondents are proforma respondents and no notice is required. For counter of Respondent No.1, matter adjourned to 28.03.2024.

**IA (CA) 30/2024**

This is an application is to condone the delay of 5 days in filing the application to set aside or recall the order dated 31.07.2024. Delay condoned. **Accordingly, this application is allowed and disposed of.**

**IA (CA) 31/2024**

Learned PCS Mr. Vinay Babu Gade, for applicant. Learned Counsel Mr. V Venkat Rami Reddy, for respondent present and stated that he would take notice for the first respondent. Learned PCS Mr. Vinay Babu Gade, for applicant stated that the other respondents are proforma respondents and no notice is required. For counter of Respondent No.1, matter adjourned to 28.03.2024.

**IA (CA) 32/2024**

This is an application is to condone the delay of 5 days in filing the application to set aside or recall the order dated 31.07.2024. Delay condoned. **Accordingly, this application is allowed and disposed of.**

**IA (CA) 33/2024**

Learned PCS Mr. Vinay Babu Gade, for applicant. Learned Counsel Mr. V Venkat Rami Reddy, for respondent present and stated that he would take notice for the first respondent. Learned PCS Mr. Vinay Babu Gade, for applicant stated that the other respondents are proforma respondents and no notice is required. For counter of Respondent No.1, matter adjourned to 28.03.2024.

**IA (CA) 34/2024**

This is an application is to condone the delay of 5 days in filing the application to set aside or recall the order dated 31.07.2024. Delay condoned. **Accordingly, this application is allowed and disposed of.**

**IA (CA) 35/2024**

Learned PCS Mr. Vinay Babu Gade, for applicant. Learned Counsel Mr. V Venkat Rami Reddy, for respondent present and stated that he would take notice for the first respondent. Learned PCS Mr. Vinay Babu Gade, for applicant stated that the other respondents are proforma respondents and no notice is required. For counter of Respondent No.1, matter adjourned to 28.03.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)